

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

ORDER SHEET OF THE HEARING ON 13th MAY, 2024, 10:30 A.M.

CP (IB)/18/GB/2022

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

IN THE MATTER OF	Indian Bank Vs Prokash Datta
UNDER SECTION	U/s 95 & R/w Section 60(5) of IBC, 2016

For Petitioner (s) : Mr. Subrata Dutta, Adv.

For Respondent (s) : Mr. Vishesh Kalra, Adv.

RP : Mr. Ujwal Kumar Kalita, in person.

ORDER

CP (IB)/18/GB/2022

Learned Counsel Mr. Vishesh Kalra appears on behalf of the Personal Guarantor. Despite being given sufficient opportunities neither the Vakalatnama nor the reply affidavit has been filed.

Learned Counsel states that he has filed soft copy of the Vakalatnama today.

This Tribunal takes a serious note on non-adherence to its order by the respondent side, delay in filing of Vakalatnama and also not filing reply affidavit till date. Respondent may file reply affidavit within 10 days' from today with a cost of Rs. 25,000/- (Twenty Five Thousand Only) to be deposited in the Prime Minister's National Relief Fund. Reply shall be accepted by the Registry only on producing sufficient proof of the same. Copy of reply thereof shall be served on the counsel on record for the opposite party. In case of non-compliance with the above, rights of the respondent to file reply shall stand forfeited.

List the matter for arguments on **29.05.2024**.

Sd/-

**Satya Ranjan Prasad
Member (Technical)**

Sd/-

**H.V. Subba Rao
Member (Judicial)**